

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT-IV: (Special Bench)**

33. C.P. (IB)/1081(MB)2023

CORAM:

SHRISANJIV DUTT  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: State Bank of India Through The  
Resolution Professional  
Vs  
Gagan Sharma

Section 95(1)of Insolvency and Bankruptcy Code, 2016

---

**ORDER**

1. Ms. Meher Mistri i/b J. Sagar Associates, Ld. Counsel for the Applicant present through virtual mode. Adv. V. K. Tiwari a/w Adv. Pratik, Ld. Counsel for Resolution Professional (RP)present through virtual mode.
2. Ld. Counsel for the RP seeks one-week time to file report. Time is granted.
3. On 29<sup>th</sup>April, 2024, the Counsel for the Personal Guarantor has sought two weeks' time to file reply, but till date he has not complied with the order. Finally, one-week time is granted to the Personal Guarantor for filing reply, failing which right to file reply will be forfeited.
4. Post this matter on **23.08.2024** for further consideration.

Sd/-

**SANJIV DUTT**  
Member (Technical)  
(FRK)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)